

## Statement

BHEL Unit	Quantity	Rate	Amount	Source of purchase
1. Hardwar	35000 M (Approx.)	Rs. 106/M	Rs. 36.78 lakhs (Approx.)	M/s. British India Corpn., Kanpur (A Govt. of India Enterprises)
2. Delhi	940 M (Approx.)	Rs. 138.50/M	Rs. 1.30 lakhs (Approx.)	M/s. Shree Woollen Agency, Delhi. Authorised agents of M/s. Dhariwal Woollen Mills (A Govt. of India Enterprises)

No Objection Certificate from DDA  
for Electric connections at  
business sites

10376. SHRI PRAKASH CHANDRA :  
DR. KRUPASINDHU BHOI :

Will the Minister of ENERGY be  
pleased to state :

(a) whether it is necessary to produce  
"No Objection Certificate" from the Delhi  
Development Authority to get electric  
connections at business sites allotted by  
them;

(b) whether Government are aware that  
Punjabi Bagh, New Delhi zonal office of  
DESU has provided electricity connections  
at business sites without N.O.C. from  
DDA;

(c) whether some cases are pending  
with them for want of N.O.C. from D.D.A.  
for a long time; and

(d) if so, the reasons of discrimination  
for basic amenities ?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF POWER IN THE  
MINISTRY OF ENERGY (SHRIMATI  
SUSHILA ROHTAGI) : (a) and (b).  
According to DESU, non-domestic lighting  
connections are provided on the business

sites allotted by the DDA on the basis of  
the certificate of entitlement for electricity  
issued by the DDA or on the basis of  
allotment/possession letter. However, where  
a prospective consumer is not in a position  
to furnish such documentary proofs, a no  
objection certificate of the DDA is insisted  
upon for giving the connections. In the  
approved commercial areas such connections  
are sanctioned with reference to the land use !

(c) No, Sir.

(d) Does not arise, in view of the  
answer to a and b above.

## Deposit Insurance Fund

10377. PROF. MADHU DANDA-  
VATE : Will the Minister of INDUSTRY  
be pleased to state :

(a) whether it is a fact that many  
private sector companies have failed to  
honour their commitments to pay interest  
and honour timely refunds of deposits;  
and

(b) if so, whether Government propose  
to set up "Deposit Insurance Fund" to  
protect the interests of small depositors ?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF INDUSTRIAL